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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.250/1999

HON'BLE DR. A. VEDAVALLI, MEMBER(J)

New Delhi, the 4th February, 2000

Shri Usroo Yadav
(Khalasi)
S/o Shri Baksh Yadav
R/o House No.313, Sunder Puri
Ghaziabad (U.P.)

...Applicant

(By Advocate: None)

Versus

1. Union of India through
Secretary
Ministry of Railways
Rail Bhawan, New Delhi
2. General Manager
Northern Railway
Baroda House
New Delhi Railway Station
New Delhi
3. Divisional Railway Manager
Northern Railway
New Delhi Railway Station
New Delhi

....Respondents

(By Advocate: Shri D.S. Jagotra)

O R D E R (ORAL)

HON'BLE DR. A. VEDAVALLI, MEMBER(J)

It is seen that no one was present for the applicant even on earlier occasions, namely, 3.1.2000 and 14.1.2000. In the circumstances it appears that the applicant is not interested in pursuing this case further. The O.A. is, therefore, dismissed for default and non-prosecution.

A. Vedavalli

(DR. A. VEDAVALLI
MEMBER(J))

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